

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.244/MP/2021 along with IA No. 30/2023**

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.
- Date of Hearing : **21.7.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioners : Adani Renewable Energy Park Rajasthan Ltd. (AREPRL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties Present : Shri Hemant Singh, Advocate, FBTL  
Shri Lakshyajit Singh, Advocate, FBTL  
Ms. Lavanya Panwar, Advocate, FBTL  
Ms. Swapna Seshadri, Advocate, CTUIL  
Ms. Utkarsh Singh, Advocate, PGCIL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Shri Tushar Jain, Advocate, CTUIL

**Record of Proceedings**

The learned proxy counsel for the Petitioner submitted that arguing counsel in the matter is not available today due to personal difficulty and requested that the matter be adjourned.

2. The learned counsel appearing on behalf of CTUIL requested for three weeks' time to file the reply and the information called for in the matter.

3. Considering the submissions of the learned counsels for the parties, the Commission adjourned the matter and ordered as under:

(a) CTUIL to file its reply and information called for vide the Record of Proceedings for the hearing dated 15.5.2023 on an affidavit within three weeks with an advance copy to the Petitioner, who may file its rejoinder thereof within two weeks thereafter.

(b) Interim directions issued vide the Record of Proceedings for the hearing dated 9.3.2022, shall continue till the next date of hearing.

4. The Petition along with IA shall be listed for hearing on **20.9.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**